

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph:23753942 Fax- 23753923

Petition Nos. 5/SM/2017

Dated: 18.4.2017

PUBLIC NOTICE

Subject: Determination of levellised generic tariff for FY 2017-18 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations,2017

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 05/SM/2017 (Suo-Motu)

- Coram: 1. Shri Gireesh B. Pradhan, Chairperson**
2. Shri A. K. Singhal, Member
3. Shri A. S. Bakshi, Member
4. Dr. M. K. Iyer, Member

Date of Order: 18.04.2017

IN THE MATTER OF

Determination of levellised generic tariff for FY 2017-18 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017.

ORDER

1. The Commission has issued the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017, on 17.04.2017 (hereinafter referred to as "the RE Tariff Regulations"), which provide for terms and conditions and the procedure for determination of generic tariff of the following categories of Renewable Energy (RE) generating stations:

- (a) Small Hydro Projects;
- (b) Biomass Power Projects with Rankine Cycle technology;
- (c) Non-fossil fuel-based co-generation Plants;
- (d) Biomass Gasifier based projects;
- (e) Biogas based projects

2. As per Regulation 7 of the RE Tariff Regulations, the Commission shall only

determine project specific tariff for the following RE technologies:

- (a) Solar PV and Solar Thermal;
- (b) Wind Energy (including on-shore and off-shore);
- (c) Biomass Gasifier based projects, if a project developer opts for project specific tariff;
- (d) Biogas based projects, if a project developer opts for project specific tariff;
- (e) Municipal Solid Waste and Refuse Derived Fuel based projects with Rankine cycle technology;
- (f) Hybrid Solar Thermal power projects;
- (g) Other hybrid projects include renewable–renewable or renewable-conventional sources, for which renewable technology is approved by MNRE;
- (h) Any other new renewable energy technologies approved by MNRE.

3. The Commission, in due discharge of the mandate under Regulation 8(1) of the RE Tariff Regulations proposes to determine the generic tariff of the RE projects mentioned in the para 1 above for the first year of control period (i.e. FY 2017-18) as per the proposal enclosed as **Annexure-I**.
4. Comments / suggestions of the stakeholders on the above proposal are invited by 28th April 2017. A public hearing on the above proposal will be held on 5th May 2017.

Sd/-
[M. K. Iyer]
MEMBER

Sd/-
[A. S. Bakshi]
MEMBER

Sd/-
[A. K. Singhal]
MEMBER

Sd/-
[Gireesh B. Pradhan]
CHAIRPERSON

New Delhi
18th April 2017